

[3418]

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

MONDAY, THE TWENTY FIRST DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 10962 OF 2020

Between:

Dr.Mohd Khalid Ahmed Patel, S/o. Rasheed Patel, Aged about 31 years,
Occ.Student, R/o. H.No.1/20/1, Tawargera road, Tawargera village, Bhopal tegnur,
Gulbarga, Kalaburgi Dist. Karnataka- 585 102

...PETITIONER

AND

1. State of Telangana, rep by its Principal Secretary, Department of Health and Medical and Family Welfare, Secretariat, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue any appropriate writ, order or direction, one more particularly in the nature of writ of Mandamus, declaring the action of the Respondents, particularly Respondent No.2, in not considering the petitioner for counseling and admission into PG Medical Courses under NRI and institutional quota i.e. Management Quota- 2 and 3 for the academic year 2020-21 as illegal, arbitrary, unconstitutional and consequently direct the Respondents to consider the Petitioner for in the next round of counseling for admission into the PG Medical Courses under NRI and institutional quota i.e. Management Quota - 2 and 3 for the academic year 2020-21.

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to issue interim directions directing the 2nd Respondent to consider the Petitioner under NRI and institutional quota i.e. Management Quota- 2 and 3 in the counseling and admission into the PG Medical Courses for the academic year 2020-21 for next round of Counseling, pending disposal of the above writ petition.

Counsel for the Petitioner : SRI SRINIVASA RAO PACHWA

Counsel for the Respondent No.1 : GP FOR MEDICAL HEALTH FW

**Counsel for the Respondent Nos.2 : SRI A.PRABHAKAR RAO,
SC FOR KNRUHS**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.10962 of 2020

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Srinivasa Rao Pachwa, learned counsel for the petitioner.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2.

2. Learned counsel for the petitioner submits that the issue involved in the Writ Petition has been rendered academic on account of efflux of time.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

**SD/- MOHD. ISMAIL
ASSISTANT REGISTRAR**

SECTION OFFICER

To,

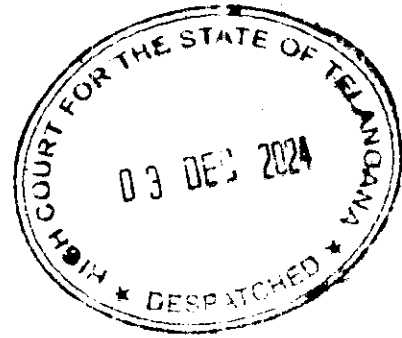
1. One CC to SRI SRINIVASA RAO PACHWA, Advocate [OPUC]
2. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana. [OUT]
3. One CC to SRI A.PRABHAKAR, SC for Kaloji Narayan Rao University of Health Sciences, Warangal. [OPUC]
4. Two CD Copies.

BSK

LS

HIGH COURT

DATED:21/10/2024



ORDER

WP.No.10962 of 2020

**DISMISSING THE WRIT PETITION
AS INFRACTUOUS
WITHOUT COSTS**

PA
29/10/24
7 copies